[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India Ministry of Finance (Department of Revenue)

New Delhi, the 27<sup>th</sup> February, 2010

Notification No. 18/2010-Customs (N.T.)

G.S.R. (E).- In exercise of the powers conferred by sub-section (6) of section 9A and sub-section (2) of section 9B of the Customs Tariff Act, 1975 (51 of 1975), the Central Government hereby makes the following rules further to amend the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, namely:-

- 1. (1) These rules may be called the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2010.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in rule 2, in clause (b), for the words "in which case such producers may be deemed not to form part of the domestic industry", the words "in such case the term 'domestic industry' may be construed as referring to the rest of the producers only" shall be substituted.

[F.No.334/1/2010 -TRU]

(Prashant Kumar)

Under Secretary to the Government of India

Note- The principal rules were notified vide notification number.2/95-Cus (N.T.), dated the 1<sup>st</sup> January, 1995 and published vide G.S.R 1 (E), dated the 1<sup>st</sup> January, 1995 and last amended vide notification number 1/2002-Cus (N.T.), dated the 4<sup>th</sup> January, 2002, published vide G.S.R 11 (E), dated the 4<sup>th</sup> January, 2002.